

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:3264  
ANSWERED ON:25.04.2012  
WAGES OF COAL WORKERS  
Swamygowda Shri N Cheluvarya Swamy

**Will the Minister of COAL be pleased to state:**

- (a) whether Indian coal mine workers are the lowest paid among the top coal producing nations;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether Government proposes to revise the wages of coal workers;
- (d) if so, the details thereof and if not, the reasons therefor;
- (e) whether the Government proposes to provide more insurance coverage for the coal mine workers; and
- (f) if so, the details thereof?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL)

(a) & (b): Ministry of Coal does not maintain comparative statistics of wages of coal workers in different countries. Wages of the workers of Coal India Limited and its subsidiaries are fixed as per the National Coal Wage Agreement ( NCWA ) signed by the representatives of Management and Central Trade Unions operating in Coal Industry.

(c) & ( d ): Coal India Limited has recently revised the wages and salaries of coal workers with effect from 1.7.2011 for a period of 5 years under NCWA-IX.

(e) & ( f): Under NCWA-IX, in addition to the normal gratuity, coal workers are eligible to get Rs.1,12,800/- under Life Cover Scheme from the coal companies .In case of death or permanent disablement, resulting on account of accident arising out of and in course of employment, an ex-gratia amount of Rs.84, 600/- is paid, in addition to compensation payable under Workmen's Compensation Act by the concerned company. Besides, a sum of Rs.5,00,000/- is paid to the next of kin of any employee dying on account of fatal mine accident by the employing company.